## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.723/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Punjab National Bank

V/s.

**DLS Industries Limited** 

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1- Pankay Vijage + R.P.

Advocat

## ORDER CP No.723/ I&BP/NCLT/MB/MAH/2017

Looking at the Valuation given to the assets of the Company, the Insolvency Resolution Professional is hereby directed to explain on the next date of hearing as to why so much difference is there between the Government Valuation and the Market Valuation.

List this matter on 28.11.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)